GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:4253
ANSWERED ON:20.04.2015
AMENDMENT OF APPRENTICESHIP ACT
Kumar Dr. Arun;Maragatham Smt. K.;Shanavas Shri M. I.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to amend Apprenticeship Act and expand it to inc- lude private sector as well for better skilled trainees, technicians and for their employment also;
- (b) If so, the details and salient features of the proposed amendments;
- (c) whether the Government has reached any ag- reement with private organisations in this re- gard and if so, the details thereof along with the objectives and target set; and
- (d) the initiatives taken by the Government to promote apprenticeship in the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

- (a) & (b): Yes, Madam. The Apprentices Act, 1961 has been amended and brought into effect from 22.12.2014 to provide necessary flexibility with safeguards, and facilitate wider participation of youth & the industry.
- (c): The Apprentices Act, 1961 is applicable to all the establishments covered under the Act.
- (d): The Government has taken various initiatives to promote apprenticeship in the country such as national awareness campaign, rationalizing the training modules of designated trades, permea- bility in higher education, portal based approval.